Sl. No.	Crime Head	CR	CS	CV	PAR	PCS	PCV
14.	Cheating	4	4	0	9	10	0
15.	Theft	181	18	1	25	22	1
16.	Forgery	15	6	0	32	15	0
17.	Importation of Girls from Foreign Country	0	0	0	0	0	0
18.	Disclosure of Identity of Victims	0	0	0	0	0	0
19.	Human Trafficking	0	0	0	0	0	0
20.	Other IPC	24	12	1	12	12	1
21.	Immoral Traffic (Prevention) Act, 1956	1	1	0	2	3	0
22.	Indecent Representation of Women (Prohibition) Act, 1986	0	0	0	0	0	0
23.	Other SLL	0	0	1	0	0	1
24.	Total Crimes Committed against Tourist Foreigners	271	74	5	112	96	5

Source: Crime in India

Note: Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

## Deportation of illegal Bangladeshi migrants

- 55. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has any estimate about the increase in number of Bangladeshi National in India in last three years;
  - (b) if so, the details thereof; and
  - (c) whether Government has any plan to deport those illegal Bangladeshi migrants?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) There are reports of Bangladeshi nationals having entered the country without valid travel documents. Since entry of such Bangladeshi nationals into the country is clandestine and surreptitious, it is not possible to have accurate data of such Bangladeshi nationals living in various parts of the country.

As per available inputs, there are around 20 million illegal Bangladeshi migrants staying in India.

(c) Deportation of illegally staying foreign national is continuous process. The powers of identification, detention and deportation of illegal foreign nationals including Bangladeshi nationals have been delegated to the State Governments and Union Territories Administration under Section 3(2)(c) of the Foreigners Act, 1946.

## Battle certificates to paramilitary forces on the lines of army

- 56. DR. KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there is proposal to grant 'Battle Certificates' to Paramilitary forces on the lines of the Army;
  - (b) if so, the status thereof; and
  - (c) if not, whether Government would consider this seriously?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) No, Sir. There is no such proposal for the grant of 'Battle Certificates' to Paramilitary Forces.

## Barbed wire fencing along Pakistan border

- 57. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the length of the barbed wire proposed to be installed along the Pakistan border adjoining Gujarat, Rajasthan and Punjab;
- (b) the State-wise details of total length of barbed wire fencing which has already been installed along the border of the said three States adjoining Pakistan; and
- (c) the State-wise details of length of barbed wire fencing yet to be completed and by when Government would complete this work?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) The details of barbed wire fencing proposed to installed, already installed and yet to be completed along Indo-Pakistan Border in the States of Punjab, Rajasthan and Gujarat is as follows: